(2021) 07 SEBI CK 0151

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 843 Of 2021, Appeal No. 476 Of 2021

India Bulls Ventures Ltd. & Anr — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 16-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0151

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Somasekhar Sundaresan, Ravichandra Hegde, Paras Parekh, Robin Shah, Abhiraj Arora, Rashi Dalmia, Karthik Narayan

Judgement

1. Three weeks time is allowed to the respondent to file a reply. Three weeks thereafter to the appellant to file rejoinder. Let the matter be listed for

admission and for final disposal on 20th September, 2021.

2. In the meanwhile, if the appellant deposits fifty percent of the amount within three weeks from today the balance amount shall not be recovered

during the pendency of the appeal.

3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.